

संख्या ४०४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार ने इस बीच यमुना विद्युत जल परियोजना (क्रम १ और २) की पुनरीक्षित रिपोर्ट जांच के लिये केन्द्रीय जल तथा विद्युत आयोग को भेज दी है ;

(ख) यदि हां, तो उम पर आयोग ने क्या राय दी है ; और

(ग) परियोजना को यथाशीघ्र पूरा करने के लिये क्या विशेष कार्यवाही की जा रही है ?

सिचाई और विद्युत् उपमंत्री (श्री हाथी) : (क) जी नहीं ।

(ख) तथा (ग) : प्रश्न नहीं उठता ।

(a) No, Sir.

(b) and (c). Do not arise.

श्री भक्त दर्शन : क्या उत्तर प्रदेश सरकार ने कोई कारण बतलाया है कि क्यों इस नये संशोधित तस्वीरों को भेजने में देरी हो रही है और वह कब तक इसे भेजने की उम्मीद करती है ?

श्री हाथी : कारण तो यह बतलाया है कि रिवाइज कर रहे हैं । हमने उत्तर प्रदेश सरकार को फिर लिखा है और उस का जबाब आया है कि जल्दी से जल्दी वह भेजेगी ।

श्री भक्त दर्शन : क्या माननीय मंत्री जी को यह आशा है कि दूसरी पंचवर्षीय योजना के अन्त तक इस में काम शुरू हो जायेगा, और क्या इस सम्बन्ध में कुछ हिदायतें दी जा रही हैं ।

Shri Hathi: I think the work should commence before the end of the Second Plan. There is no doubt about it.

Shri Ram Krishan Gupta: May I know whether any further investiga-

tion for protecting the territory of Delhi from floods has been made?

Shri Hathi: There was a question on this a few days back. I have laid a statement on the Table indicating what are the steps we are taking to protect the Delhi area from floods.

Shri C. K. Najr: May I know what has happened to the scheme of tube-wells in the district of Karnal to augment the supply of water of the Western Jumna Canal to Delhi?

Shri Hathi: Tube-wells are being dealt with by the Ministry of Food and Agriculture, and not the Irrigation Ministry.

Shri Tyagi: May I know whether the scheme known as the Conch Dam under which the whole Sikh Shrine of Panta Saheb was proposed to be submerged in water, has now been given up for good?

Shri Hathi: It has been abandoned.

Commission on Agriculture

*415. { Shri Vidya Charan Shukla:
Shri Bibhuti Mishra:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1549 on the 16th December, 1959 and state:

(a) at what stage is the proposal to appoint a Commission on Agriculture to examine, among other things, policies of Central Commodity Committees and other Central Research Institutions dealing with agriculture; and

(b) by what time a decision is expected to be taken in the matter?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) The matter is still under consideration.

(b) It is not possible to indicate any time limit.

Shri Vidya Charan Shukla: The Agricultural Administration Committee has recommended the setting up of

such a Commission. May I know why over a year has been allowed to lapse before taking a decision on this important matter?

Shri A. M. Thomas: The matter is under consideration, in pursuance of the recommendation of the Committee. Their recommendation was to the effect that every five years special committees should be constituted, consisting of eminent agricultural administrators, scientists and progressive farmers to examine the programmes and policies of the Central Commodity Committees and other Central institutions dealing with agriculture and so on. This matter was considered by the departmental committee held on 28th October, 1959. That committee was presided over by the Minister of Agriculture and it was decided that the precise terms of reference should be drafted carefully, keeping in view the problems connected with agriculture and the recommendations made by the Crops and Soil and Animal Husbandry wings of the Board of Agriculture and Animal Husbandry in India. The proposal is to have a commission appointed. As the House knows, there was a commission as long ago as 1928 and, after that, there had been no comprehensive investigation into the problems of agriculture. So, the proposal now is to have a second Agricultural Commission; and, for that, the terms of reference are being drafted.

Shri Vidya Charan Shukla: May I know if the terms of reference include the question of fixing a fair minimum price to be given to the agriculturist and the maximum price which would have to be paid by the consumers throughout the country?

Shri A. M. Thomas: A committee has been constituted with the Vice-President of the I.C.A.R. as Chairman to draft the terms of reference. After the terms of reference are received, we would have to circulate them among the State Governments and ascertain their views before we finally decide on the appointment of the Commission.

Shri Vidya Charan Shukla: I wanted to know if these two things are being considered.

Shri A. M. Thomas: Of course, these things will also come in with regard to that matter. The hon. Member knows that an advisory committee is sought to be constituted for that purpose.

Shri D. C. Sharma: May I know if all aspects of agriculture will be considered by this Commission? May I also know what is the need for this Commission if the committees have been discussing these problems here?

Shri A. M. Thomas: Of course there have been committees to consider the different phases of agriculture on various lines. But, now, the Commission of which I spoke sometime before is intended to make a comprehensive examination of the entire field of agriculture in its broad sense; and its terms of reference and personnel should be broad-based.

Seth Govind Das: May I know whether the question of appointing a Commission is under consideration or whether it has been decided to appoint the Commission and only the terms of reference are under consideration?

Shri A. M. Thomas: No decision has been taken; it has to be considered by the Cabinet before a final decision is taken.

Shri Achar: May I know if the several commodity committees will also consider this matter?

Shri A. M. Thomas: Now the idea is to consult the various State Governments.

Shri Braj Raj Singh: May I know when this Advisory Committee referred to by the Minister just now for fixing a ceiling price for grains is expected to be constituted?

Shri A. M. Thomas: It will take some more time; the personnel and other things are being considered.

Shri Ramanathan Chettiar: In view of the delay in considering the Nalagarh Committee's recommendations is there any necessity for setting up another Commission on Agriculture?

Shri A. M. Thomas: There has not been any delay. One of the criticisms that have been levelled at is that their recommendations have not been considered and implemented and they have been put in cold storage. But that is not the case. Specific recommendations of that Committee are being considered.

श्रीमती सहोदरा बाई राय : किसी महिला को भी इस कमीशन का मेम्बर बनाया जायेगा ?

Shri A. M. Thomas: That will also be considered.

Gangmen run over by Toofan Express

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*416.	{	Shri Assar:
		Shri Mohan Swarup:
		Shri P. K. Deo:
		Shri Raghunath Singh:
		Shri H. N. Mukerjee:
		Shri Aurobindo Ghosal:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that six gangmen, working on the rail track between Mathupur and Jesidih on the Eastern Railway, were run over and killed on the 31st December, 1959 by the engine of the Up Toofan Express;

(b) whether any inquiry has been made; and

(c) whether any compensation has been paid to the families of the gangmen so killed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) Yes.

(c) An advance of Rs. 100 out of the Workmen's Compensation that may be due has been paid to the widow of each of the six deceased

gangmen. The full amount of Workmen's Compensation is being shortly deposited with the Commissioner for Workmen's Compensation.

Shri Assar: May I know who are responsible and what action has been taken against them?

Shri S. V. Ramaswamy: Nobody is responsible; it is just an accident.

Shri Rajendra Singh: I want to know under what circumstances these 6 gangmen were run over by the train.

Shri S. V. Ramaswamy: Under very tragic circumstances. Some work was going on and there were 13 gangmen working in 4 batches. There was one goods train down and simultaneously the 7 Up Toofan Express was also coming in the opposite direction. Warnings were given; signals were given; whistles were given. But yet due to the rattling noise, possibly they could not hear. The first two batches cleared off the track but the other two could not hear the signals because of the rattling noise. According to the rules they should have cleared off the tracks but they did not; and they were run over. It is very very unfortunate.

Shri Tangamani: In view of the very unfortunate incident which resulted in the death of six persons, may we know whether Government will consider the payment of extra compensation in addition to what is due to them under the Workmen's Compensation Act?

Mr. Speaker: These are all suggestions for action. I am not going to allow this.

Shri Tangamani: There is a provision, Sir.

Mr. Speaker: The hon. Members are embarrassing Government. Leave this to Government under the rules. If every hon. Member goes on suggesting something, it may be possible or it may not be possible. If there is a provision let him wait and see.